HIMACHAL PRADESH

Notification No SRO 181 Dated 13th May, 1974.
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S.R.O. 181 dated 13th May, 1974—In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957) and in supersession of the notification of the Government of India in the Ministry of Defence No. S.R.O. 109 dated the 5th February 1970, the Central Government hereby extends to the cantonments in the state of Himachal Pradesh the Himcchal Pradesh Urban Rent Control Act, 1971 (Act No. 23 of 1971) as applicable to the state of Himachal Pradesh with the following modifications, namely: —

In the Himachal Pardesh Urban Rent Control Act, 1971 (Act No. 23 of 1971) :

1. In Section 1, for sub-section (2), the following sub-section shall be substituted namely :—

"(2) It extends to the cantonments in the state of Himachal Pradesh"

2. In Section 2, for clause (j), the following clause shall be substituted namely:—

(j) "Urban area" means any area administered by a Cantonment Board in the state of Himachal Pradesh"

3. In Section 3,

(a) in sub-section (1) for the words "State Government" the words "Central Government" shall be substituted ;

(b) after sub-section (2), the following sub-section shall be inserted, namely :—

"(3) the provisions of this Act shall not apply to ;

(a) any premises within the cantonment belonging to the Government ;

(b) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment taken on lease or requisitioned by the Government ; or

(c) any house within the cantonment which is, or may be, appropriated by the Central Government on lease under the Cantonments (House Accommodation) Act, 1923 (6 of 1923).

(d) The buildings belonging to and. lands vested in the Cantonment Boards.

[SRO 335 dated 10-11-1975]